## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA. No. (IB)-311(PB)/2017

IN THE MATTER OF:

M/s Paundra Enterprises Pvt. Ltd.

... APPLICANT / PETITIONER

Vs

M/s HCL Services Limited

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.09.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER

:- Mr. K. Dutta, Advocate

Mr. Shantanu, Advocate Ms Iti Agarwal, Advocate

Mr. Rushabh Parekh, Advocate

Mr. Aditya Dewan, Advocate

For the RESPONDENT

:- Mr. Virender Ganda Sr. Advocate Ms Ranjana Roy Gawai, Advocate Ms Shreya Sircar, Advocate

## ORDER

Learned Counsel for the Parties are present. At the request of the Learned Counsel for the petitioner, five days' time is granted for filing rejoinder to the reply filed by the respondent.

Post the matter for arguments on 20th September 2017.

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd1-

(R. VARADHARAJAN) MEMBER (JUDICIAL)